

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. KAPIL MEHTA

IA 1/2015,2/2015, in Petition(s) for Special Leave to Appeal (C)
No(s). 16262/2015

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

ASHOK KUMAR SINGH & ORS.

Respondent(s)

WITH

SLP(C) No. 21476/2015 (XI)

SLP(C) No. 22589/2015 (XI)

SLP(C) No. 22588/2015 (XI)
(FOR)

Date : 07-05-2018 These matters were called on for hearing today.

For Petitioner(s)

Mr Rajeev Kumar Dubey, Adv.
Mr. Kamlendra Mishra, AOR
Mr. Abhishth Kumar, AOR

For Respondent(s)

Mr Brigendra Singh, Adv.
Mr Ajeet Singh, Adv.
Mr. Anoop Kr. Srivastav, AOR
Mr. Arun K. Sinha, AOR
Mr. Satish Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 16262/2015

Complete category matter.

Application for impleadment has been filed but the same is
defective. Defects be cured within four weeks time.

Item No.19

SLP(C) No. 21476/2015

Service is complete on respondent nos. 1 to 13 but none has entered appearance.

SLP(C) No. 22589/2015

Service is complete on respondent no.1 but none has entered appearance.

Opportunity to respondent no.2 to file counter affidavit has already been declined.

SLP(C) No. 22588/2015

Ld. counsel for respondent no.1 in SLP(C) No.16262/2015 has submitted that petitioner is not interested in completing the service on the sole respondent and that the matter is pending since 2015.

Ld. Counsel for the petitioner to take fresh steps to effect service on the sole respondent within two weeks time. Notice thereafter be issued. Ld. Counsel for the petitioner has requested for service through the concerned Trial Court. Request accepted.

List again on 2.8.2018.

KAPIL MEHTA
Registrar
07.05.2018

hj